

(2017) 03 RAJ CK 0115
In the Rajasthan High Court
Case No : 2738 of 2017

Laxman Panwar S/O Late Shri. Poosaram

APPELLANT

Vs

State of Rajasthan

RESPONDENT

Date of Decision : 30-03-2017

Acts Referred:

[Code of Criminal Procedure, 1973](#), [Section 439](#) - Special powers of High Court or Court of Session regarding bail
[Indian Penal Code, 1860](#), [Section 120B](#), [Section 420](#)

Citation : (2017) 03 RAJ CK 0115

Hon'ble Judges : Sandeep Mehta

Bench : SINGLE BENCH

Advocate : Yogita Mohanani, AS Rathore, Anil Purohit

Judgement

1. Heard learned counsel for the petitioner and learned Public Prosecutor. Perused the case diary.
2. The instant bail application under Section 439 Cr.P.C. has been preferred on behalf of the petitioner who is in custody in connection with F.I.R. No.402/2014, registered at CPS, ACB, Jaipur for the offences under Section 13(1)D, 13(2) of the P.C. Act and Sections 420, 467, 468, 471 and 120B IPC.
3. The petitioner was subjected to disciplinary enquiry under Rule 16 of the CCA Rules in relation to almost identical allegations which have been set out in the FIR and he has been exonerated therein. The petitioner is a public servant and is in judicial custody. Investigation and trial are likely to consume time.

4. In this background and having regard to the facts and circumstances available on record but without expressing any opinion on the merits of the case, this Court is of the opinion that the petitioner deserves to be released on bail.

5. Accordingly, the bail application under Section 439 Cr.P.C. is allowed and it is directed that the petitioner Laxman Panwar arrested in connection with the F.I.R. No.402/2014, registered at CPS, ACB, Jaipur shall be released on bail provided he furnishes a personal bond of Rs.50,000/- and two surety bonds of Rs.25,000/- each to the satisfaction of the learned trial court with the stipulation to appear before that Court on all dates of hearing and as and when called upon to do so.